

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) (Insolvency) No. 716 of 2020**

In the matter of:

Rajan Arora &Ors.

....Appellants

Vs.

M/s MMR Saha Infrastructure Pvt. Ltd.

...Respondent

Present

For Appellants: Mr. Debopriyo Moulik, Advocate.

For Respondent: Mr. NP Singh, Advocate.

ORDER

13.04.2021: Learned Counsel for the Appellant Mr. Debopriyo Moulik submits that arguing Counsel is sick. Therefore, he seeks adjournment.

Considering the Submissions, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **13th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

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